

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 15th May, 2015

NO.LJ (B) 118/93/440 - In exercise of the powers conferred by sub-section (1) of Section 133 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby empower Shri J.P.Lakiang, MCS, Addl. Deputy Commissioner and Shri M.A.Challam, MCS, Extra Assistant Commissioner West Khasi Hills District, Nongstoin as Executive Magistrates for the purposes of the aforesaid section.



(E.M.Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO. LJ (B).118/93/440- A,

Dated Shillong, the 15th May, 2015

Copy to:-

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Deputy Commissioner, West Khasi Hills District, Nongstoin. This has a reference to letter NO. NDEMC-8/2015/2, dt 13.05.2015
3. Personnel A.R (A) Department.
4. Shri J.P.Lakiang, MCS, Addl. Deputy Commissioner, West Khasi Hills District, Nongstoin
5. Shri M.A.Challam, MCS, Extra Asstt. Commissioner, West Khasi Hills District, Nongstoin
6. DEO (Data Entry Operator) LR Officer, Room No. 221, Main Sectt Building, for uploading the Notification in the Law Department website.
7. Director of Information and Public Relation, Meghalaya, Shillong
8. Office Copy.

By Order etc.,



Joint Secretary to the Govt. of Meghalaya
Law (B) Department.

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